



DOCUMENT INFORMATION

FILE NAME : Ch\_XIV\_7 b)

VOLUME : VOL-2

CHAPTER : Chapter XIV. EDUCATIONAL AND CULTURAL MATTERS

TITLE : 7.b. Amendments to Articles 6 (6) and 7 (1) of the Statutes  
of the International Centre for Genetic Engineering and Biotechnology  
Trieste, Italy, 3 December 1996







REFERENCE C.N.155.1997.TREATIES-1 (Depositary Notification)

STATUTES OF THE INTERNATIONAL CENTRE FOR GENETIC  
ENGINEERING AND BIOTECHNOLOGY  
CONCLUDED AT MADRID ON 13 SEPTEMBER 1983

ADOPTION OF AMENDMENTS

AMENDMENTS TO ARTICLES 6(6) AND 7(1)  
OF THE STATUTES OF THE INTERNATIONAL CENTRE FOR  
GENETIC ENGINEERING AND BIOTECHNOLOGY  
ADOPTED BY THE BOARD OF GOVERNORS  
AT TRIESTE (ITALY) ON 3 DECEMBER 1996

TRANSMISSION OF THE TEXT OF THE AMENDMENTS

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

I

At its third Session, held in Trieste (Italy) from 2 to 3 December 1996, the Board of Governors of the International Centre for Genetic Engineering and Biotechnology, having ascertained that the two-thirds of Members were present, adopted amendments to articles 6(6) and 7(1) of the above Statutes.

Reference is made to the provisions of article 16(2) of the Statutes which stipulate that the Amendments "shall enter into force for those Members who have deposited instruments of ratification."

II

..... The text of the adopted amendments as contained in document (ICGEB/BG.3/21) dated 5 December 1996 is transmitted herewith as an annex to this notification in its six languages.

5 May 1997





POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

REFERENCE: C.N.155.1997.TREATIES-1 (Notification dépositaire)

STATUTS DU CENTRE INTERNATIONAL POUR LE GENIE  
GENETIQUE ET LA BIOTECHNOLOGIE  
CONCLUS A MADRID LE 13 SEPTEMBRE 1983

ADOPTION D'AMENDEMENTS

AMENDEMENTS AUX ARTICLES 6 6) ET 7 1)  
DES STATUTS DU CENTRE INTERNATIONAL  
POUR LE GENIE GENETIQUE ET LA BIOTECHNOLOGIE  
ADOPTES A TRIESTE (ITALIE) LE 3 DECEMBRE 1996

TRANSMISSION DU TEXTE DES AMENDEMENTS

Le Secrétaire général de l'Organisation des Nations Unies,  
agissant en sa qualité de dépositaire, communique :

I

A sa troisième session, tenue à Trieste (Italie) du 2 au  
3 décembre 1996, le Conseil des Gouverneurs du Centre international  
pour le génie génétique et la biotechnologie, s'étant assuré que la  
majorité des deux tiers de tous les membres étaient présents a adopté  
des amendements aux articles 6 6) et 7 1) des Statuts susmentionnés.

Référence est faite aux dispositions du deuxième paragraphe de  
l'article 16 des Statuts qui stipulent que les amendements "entrent  
en vigueur pour ceux des membres qui ont déposé un instrument de  
ratification."

II

..... On trouvera en annexe à cette notification le texte des  
amendements adoptés, tels qu'ils figurent au document ICGB/BG.3/21  
en date du 5 décembre 1996 dans ses six versions.

Le 5 mai 1997

A handwritten signature in black ink, appearing to be 'G/L'.

A l'attention des services des traités des ministères des affaires  
étrangères et des organisations internationales intéressées

关于《章程》的修正案

28. 理事会经确定按照遗传工程生物技术中心《章程》第16条已有三分之二多数的成员出席后,通过了关于《章程》第6.6条的下列修正案:

“理事会每个成员应有一票表决权。各项决定以协商一致方式作出为宜,否则应以出席并参加表决成员的多数作出,但有关主任的任命、工作方案和预算的决定应以出席并参加表决成员的三分之二多数作出。凡拖欠其分摊会费数额超过其一年应缴之数额时,应暂停其投票权,除非理事会决定其拖欠原因是由于该成员国无法控制的情况。”

29. 同样,理事会通过了关于《章程》第7.1条的下列修正案:

“委员会至多由十五名本中心各实质性领域里的科学家和技术专家组成。其中十名成员应根据高水平科学标准选自遗传工程生物技术中心各成员国,但须适当顾及地理分配情况,还须包括来自遗传工作生物技术中心每一个东道国的一名代表。在这十名成员中,每一个成员国只应有一名成员。其余的五名成员将根据高水平科学标准选自任一国家或数个国家(不论是否为成员国),但须顾及本中心各个不同的活动领域。委员会的成员应由理事会选出。主任为委员会秘书。”

**Amendments to the Statutes**

28. Having ascertained that the two thirds majority of Members were present, in accordance with Article 16 of the Statutes of the ICGEB, the Board adopted the following amendment of Article 6.6 of the Statutes:

*"Each Member of the Board shall have one vote. Decisions shall be made preferably by consensus, otherwise by a majority of the Members present and voting, except that decisions on the appointment of the Director, programmes and work and the budget shall be made by a two-thirds majority of the Members present and voting. A Member in arrears exceeding its assessed contribution due for one year will be suspended of its right to vote unless the Board of Governors decides that the failure to pay is due to circumstances beyond the control of the Member in question."*

29. Similarly, the Board adopted the following amendment to Article 7.1 of the Statutes:

*"The Council shall consist of up to fifteen scientists and technologists in the substantive fields of the Centre. Ten members will be selected from ICGEB Member Countries on the basis of scientific excellence, with due regard to geographic distribution, and will also include one representative from each of the ICGEB Host Countries. No more than one of these ten members will represent each Member Country. The remaining five members will be selected from any country or countries (Member or non-Member) on the basis of scientific excellence and with regard to the different fields of activity of the Centre. The Members of the Council shall be elected by the Board. The Director shall serve as Secretary of the Council."*



## C.N.155.1997.TREATIES-1 (Annexe)

### Amendements aux Statuts

28. Après avoir vérifié que la majorité des deux tiers des Membres étaient présents, conformément à l'article 16 du statut du Centre international pour le génie génétique et la biotechnologie (CIGGB), le Conseil a adopté l'amendement ci-après modifiant le paragraphe 6 de l'article 6 du statut :

"Les membres du Conseil des Gouverneurs disposent d'une voix chacun. Les décisions sont, de préférence, prises par consensus ou, à défaut, à la majorité des membres présents et votants, avec cette réserve que celles qui concernent la nomination du Directeur, les programmes de travail et le budget sont prises à la majorité des deux tiers des membres présents et votants. Tout membre en retard dans le paiement de sa contribution ne peut participer au vote si le montant de ses arriérés est supérieur à la contribution qu'il doit acquitter pour l'année, à moins que le Conseil des Gouverneurs ne décide que le manquement est dû à des circonstances indépendantes de sa volonté."

29. Le Conseil a également adopté l'amendement ci-après modifiant le paragraphe 1 de l'article 7 du statut :

"Le Conseil scientifique se compose au maximum de 15 scientifiques et techniciens spécialisés dans les domaines d'action du Centre. Dix membres originaires de pays membres du CIGGB, dont un représentant de chaque État hôte du CIGGB, seront choisis en fonction de leurs compétences scientifiques, compte étant dûment tenu de la répartition géographique. Aucun État membre ne pourra compter plus d'un représentant parmi ces 10 membres. Les cinq autres membres, qui pourront être originaires de tout pays (membre ou non membre), seront choisis en fonction de leurs compétences scientifiques et des différents domaines d'action du Centre. Les membres du Conseil scientifique sont élus par le Conseil des Gouverneurs. Le Directeur assume les fonctions de Secrétaire du Conseil."

Поправки к Уставу

28. Установив, что на заседании присутствует две трети членов, Совет в соответствии со статьей 16 Устава МЦГИБ принял нижеследующую поправку к статье 6.6 Устава:

"Каждый член Совета имеет один голос. Решения предпочтительно принимаются на основе консенсуса или большинством присутствующих или участвующих в голосовании членов, за исключением решений о назначении Директора, по программам и работе и бюджету, которые принимаются большинством в две трети присутствующих и участвующих в голосовании членов. Право голоса члена, имеющего задолженность, превышающую сумму начисленного ему взноса за один год, приостанавливается, если Совет управляющих не принимает решение о том, что невыплата взноса объясняется обстоятельствами вне контроля данного члена".

29. Аналогичным образом Совет принял нижеследующую поправку к статье 7.1 Устава:

"Совет включает до 15 специалистов в области науки и техники по основным областям деятельности Центра. Отбор 10 членов из стран - членов МЦГИБ производится на основе критерия высокой научной квалификации с должным учетом географического распределения и с включением также в их число одного представителя от каждой страны, принимающей МЦГИБ. Каждую страну-член может представлять только один из этих десяти членов. Отбор остальных пяти членов из любой страны или стран (являющихся или не являющихся членом) производится на основе критерия высокой научной квалификации и с учетом различных областей деятельности Центра. Члены Совета избираются Советом. Директор является секретарем Совета".

Enmiendas al estatuto

28. Tras haber determinado que se encontraba presente la mayoría de dos tercios de los miembros y de conformidad con el artículo 16 del estatuto del Centro Internacional de Ingeniería Genética y Biotecnología (CIIEB), la Junta aprobó la siguiente enmienda del párrafo 6 del artículo 6 del estatuto:

"Cada miembro de la Junta tendrá un voto. Las decisiones se tomarán de preferencia por consenso, o, en su defecto, por mayoría de los miembros presentes y votantes, salvo en las decisiones sobre el nombramiento del Director, los programas de trabajo y el presupuesto, que deberán adoptarse por mayoría de dos tercios de los miembros presentes y votantes. Cuando el atraso en los pagos de un miembro supere el monto de su cuota durante un período de un año, se le suspenderá el derecho de voto, a menos que la Junta de Gobernadores decida que la falta de pago ha sido ocasionada por circunstancias que están fuera del control del miembro en cuestión."

29. Asimismo, la Junta aprobó la siguiente enmienda al párrafo 1 del artículo 7 del estatuto:

"El Consejo estará compuesto de hasta 10 científicos y tecnólogos especializados en las esferas sustantivas del Centro. Se elegirán 10 miembros que procederán de los países miembros del CIIEB y que deberán ser científicos destacados, se ha de tener debidamente en cuenta la distribución geográfica, y se incluirá también un representante de cada uno de los países huéspedes del CIIEB. De esos 10 miembros, sólo uno representará a cada país miembro. Los cinco miembros restantes se elegirán de cualquier país o países (miembro o no miembro) y deberán ser científicos destacados; se han de tener presentes las diferentes esferas de actividad del Centro. Los miembros del Consejo serán elegidos por la Junta. El Director desempeñará las funciones de Secretario del Consejo."

تعديلات للنظام الأساسي

٧٨ - بعد التيقن من حضور أغلبية ثلثي الأعضاء، وفقا للمادة ١٦ من النظام الأساسي للمركز الدولي للهندسة الوراثية والتكنولوجيا الاحيائية، اعتمد المجلس التعديل التالي للمادة ٦-1 من النظام الأساسي:

"كل عضو في المجلس صوت واحد. وبفضل اتخاذ القرارات بتوافق الآراء، وإلا فبأغلبية الدول الأعضاء الحاضرة والمصوتة، ما خلا القرارات المتعلقة بتعيين المدير وبرامج العمل والميزانية، التي تتخذ بأغلبية ثلثي الدول الأعضاء الحاضر والمصوتة. أما العضو الذي عليه متأخرات تجاوز نصيبه المقرر الواجب الأداء عن ستة واحدة فسيعلق حقه في التصويت ما لم يقرر مجلس المحافظين أن عدم السداد يرجع إلى ظروف خارجة عن إرادة العضو المعني."

- ٧٩ - وبالمثل، اعتمد المجلس التعديل التالي للمادة ٧-١ من النظام الأساسي:

"يتكون مجلس المستشارين العلميين من عدد قد يصل إلى خمسة عشرة من العلماء والتكنولوجيايين في الميادين الأساسية للمركز. ويختار عشرة من الأعضاء من البلدان الاعضاء في المركز الدولي للهندسة الوراثية والتكنولوجيا الاحيائية على أساس تنسيقهم العلمي، مع إيلاء المراعاة الواجبة للتوزيع الجغرافي ويضم المجلس أيضا ممثلا من كل بلد من البلدان المضيفة للمركز الدولي للهندسة الوراثية والتكنولوجيا الاحيائية. ولا يمثل أكثر من عضو من هؤلاء الاعضاء المشرة أي بلد عضو. ويختار الاعضاء الخمسة المتبقين من أي بلد أو بلدان (عضوة أو غير عضوة) على أساس التثوق العلمي ومع مراعاة مبادئ النشاط المختلفة للمركز. ويُنْتَخَب لمجلس المحافظين أعضاء مجلس المستشارين. ويعمل المدير أمينا لمجلس المستشارين العلميين."

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N. Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEW YORK

REFERENCE: C.N.233.1997.TREATIES-2 (Notification dépositaire)

AMENDEMENTS AUX ARTICLES 6 6) ET 7 1)  
DES STATUTS DU CENTRE INTERNATIONAL  
POUR LE GENIE GENETIQUE ET LA BIOTECHNOLOGIE  
ADOPTES A TRIESTE (ITALIE) LE 3 DECEMBRE 1996

TRANSMISSION DU TEXTE ESPAGNOL DES AMENDEMENTS

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire et en référence à la notification dépositaire C.N.155.1997.TREATIES-1 en date du ..... 5 mai 1997 transmets en annexe à cette notification le texte espagnol des amendements susmentionnés diffusé de nouveau pour des raisons d'ordre technique.

Le 12 septembre 1997

*R*

UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

REFERENCE. C.N.233.1997.TREATIES-2 (Depositary Notification)

AMENDMENTS TO ARTICLES 6(6) AND 7(1)  
OF THE STATUTES OF THE INTERNATIONAL CENTRE FOR  
GENETIC ENGINEERING AND BIOTECHNOLOGY  
ADOPTED BY THE BOARD OF GOVERNORS  
AT TRIESTE (ITALY) ON 3 DECEMBER 1996

TRANSMISSION OF THE SPANISH TEXT OF THE AMENDMENTS

The Secretary-General of the United Nations, acting in his capacity as depositary and with reference to depositary notification C.N.155.1997.TREATIES-1 dated 5 May 1997 is transmitting as an annex ..... to this notification the Spanish text of the above amendments re-issued for technical reasons.

12 September 1997



Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned

## C.N.233.1997.TREATIES-2 (Annex)

### Enmiendas al estatuto

28. Tras haber determinado que se encontraba presente la mayoría de dos tercios de los miembros y de conformidad con el artículo 16 del estatuto del Centro Internacional de Ingeniería Genética y Biotecnología (CIIGB), la Junta aprobó la siguiente enmienda del párrafo 6 del artículo 6 del estatuto:

"Cada miembro de la Junta tendrá un voto. Las decisiones se tomarán de preferencia por consenso, o, en su defecto, por mayoría de los miembros presentes y votantes, salvo en las decisiones sobre el nombramiento del Director, los programas de trabajo y el presupuesto, que deberán adoptarse por mayoría de dos tercios de los miembros presentes y votantes. Cuando el atraso en los pagos de un miembro supere el monto de su cuota durante un período de un año, se le suspenderá el derecho de voto, a menos que la Junta de Gobernadores decida que la falta de pago ha sido ocasionada por circunstancias que están fuera del control del miembro en cuestión."

29. Asimismo, la Junta aprobó la siguiente enmienda al párrafo 1 del artículo 7 del estatuto:

"El Consejo estará compuesto de hasta 15 científicos y tecnólogos especializados en las esferas sustantivas del Centro. Se elegirán 10 miembros que procederán de los países miembros del CIIGB y que deberán ser científicos destacados, se ha de tener debidamente en cuenta la distribución geográfica, y se incluirá también un representante de cada uno de los países huéspedes del CIIGB. De esos 10 miembros, sólo uno representará a cada país miembro. Los cinco miembros restantes se elegirán de cualquier país o países (miembro o no miembro) y deberán ser científicos destacados; se han de tener presentes las diferentes esferas de actividad del Centro. Los miembros del Consejo serán elegidos por la Junta. El Director desempeñará las funciones de Secretario del Consejo."





## CERTIFICATION

I hereby certify that the attached document is a true copy of the English, French and Spanish texts of the Amendments to Articles 6 (6) and 7 (1) of the Statutes of the International Centre for Genetic Engineering and Biotechnology done at Trieste Italy on 3 December 1996, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

## CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, espagnol et français des Amendements aux articles 6 (6) et 7 (1) des Statuts du Centre international pour le génie génétique et la biotechnologie fait à Trieste (Italie) le 3 décembre 1996, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques

United Nations  
New York, October 2005

Organisation des Nations Unies  
New York, octobre 2005





Certified true copy XIV.7b  
Copie certifiée conforme XIV.7b  
October 2005